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Title: Motion to consider Benami Transactions (Prohibition) Amendment Bill, 2015.

HON. SPEAKER: Shri Jayant Sinha.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Madam Speaker, on behalf of Shri Arun Jaitley, I beg to move for leave to introduce a Bill to further amend the Benami Transactions (Prohibition) Act, 1988.

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill to further amend the Benami Transactions (Prohibition) Act, 1988."

*The motion was adopted.*

SHRI JAYANT SINHA: I introduce the Bill.

**17.53 hrs**

### **GOVERNMENT BILLS -Referred**

#### **(i) Benami Transactions (Prohibition) Amendment Bill, 2015**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, it is a fit case to send the Bill to the Standing Committee.

माननीय अध्यक्ष : यह तो आटोमेटिकली जाना है।

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam Speaker, in view of the Opposition walking out and their wanting the Standing Committee to examine most of the things, we will be more than happy to send the Benami Transactions (Prohibition) Amendment Bill to the Standing Committee. I hope it makes the Opposition happy. ...(*Interruptions*) It has been introduced. ...(*Interruptions*) The Whistle Blowers Protection (Amendment) Bill has been passed when you went out. ...(*Interruptions*) We are very generous. We are considerate. You need not walk out of the House. ...(*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): What about the Compensatory Afforestation Fund Bill?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Discussion on Millennium Development Goals is important. The hon. Member will just start his speech and then we can go to Compensatory Afforestation Fund Bill. We will do this so that it goes into the next Session. That is my request.

**17.54 hrs**

### **DISCUSSION UNDER RULE 193**